

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3475/2018

(Arising out of impugned final judgment and order dated 16-02-2018 in CRLA No. 880/2016 passed by the High Court Of Judicature At Allahabad)

ANIL KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.57100/2018-EXEMPTION FROM FILING O.T.)

Date : 27-04-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE NAVIN SINHAFor Petitioner(s) Mr. R. Basant, Sr. Adv.
Mr. Setu Niket, Adv.
Ms. Esha Mazumdar, Adv.
Ms. Priyanjali Singh, AOR
Mr. Rahul Rathore, Adv.
Mr. Vishnu, Adv.
Mr. Karunesh Kumar Shukla, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List after three weeks.

Additional documents are permitted to be filed in the
meantime.(JAYANT KUMAR ARORA)
COURT MASTER(RENU DIWAN)
ASSISTANT REGISTRAR